

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (C) No(s). 33032/2018

(Arising out of impugned final judgment and order dated 09-03-2017 in PIL No. 67617/2014 passed by the High Court Of Judicature At Allahabad)

RASHTRIYA KISAN MAZDOOR SANGHATHAN (REGD)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 92726/2021 - APPLICATION FOR PERMISSION
IA No. 42389/2022 - CLARIFICATION/DIRECTION
IA No. 57158/2023 - EXEMPTION FROM FILING O.T.
IA No. 7380/2022 - MODIFICATION OF COURT ORDER
IA No. 166789/2021 - MODIFICATION OF COURT ORDER
IA No. 57157/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 22-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Arjun Harkauli, AOR
Mr. Karma Dorjee, Adv.

For Respondent(s) Mr. C. S. Vaidyanathan, Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

Mr. Vikas Mehta, AOR
Mr. Narinder Kumar Verma, Adv.
Mr. Adith Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted, subject to keeping open the question of maintainability raised by Mr. C. S. Vaidyanathan, learned Senior Counsel appearing for the State of Uttar Pradesh - respondent no.3.

Interim order will continue.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR